



**The Press and Registration of Books and Newspapers (Himachal Pradesh  
Amendment) Act, 1973**

Act 17 of 1974

**Keyword(s):**

**Central Act Amendment, Press and Registration of Books and Newspapers  
Act, 1867 (25 of 1867)**

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3. **Repeal of Punjab Act XIII of 1947.**—The Police (Punjab Amendment) Act, 1947, is hereby repealed.

**THE PRESS AND REGISTRATION OF BOOKS AND NEWSPAPERS (HIMACHAL PRADESH AMENDMENT) ACT, 1973**

(ACT No. 17 OF 1974)<sup>1</sup>

ARRANGEMENT OF SECTIONS

*Sections:*

1. Short title, extent and commencement.
2. Amendment of section 4.
3. Insertion of new section 4-A.
4. Repeal and Savings.

(Received the assent of the President of India on the 2nd August, 1974 and published in R.H.P. Extra., dated the 27th August, 1974, p. 1224).

*An Act to amend the Press and Registration of Books and Newspapers Act, 1867 (Act No. 25 of 1867) in its application to the State of Himachal Pradesh.*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-fourth Year of the Republic of India as follows:—

**1. Short title, extent and commencement.**—(1) This Act may be called the Press and Registration of Books and Newspapers (Himachal Pradesh Amendment) Act, 1973.

(2) It shall extend to the whole of Himachal Pradesh.

(3) It shall come into force at once.

**2. Amendment of section 4.**—After sub-section (2) of section 4 of the Press and Registration of Books and Newspapers Act, 1867 (25 of 1867) (hereinafter referred to as the principal Act), the following sub-section shall be added, namely:—

“(3) As often as a press for the printing of books and papers having ceased to function is restarted, a new declaration shall be necessary.

(4) For the purposes of this Act a printing press shall be deemed to have ceased to function if no books or papers are printed therein for a period of six consecutive months.”

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1. For Statement of Objects and Reasons, see R.H.P. Extra., dated 25-4-73, p. 634.

**3. Insertion of new section 4-A.**—After section 4 of the principal Act, the following new section shall be added, namely:—

“4-A. Where any declaration is made and subscribed under section 4 in respect of a printing press, the declaration shall not, save in the case of printing press kept by the same person, be so accepted unless the Magistrate is satisfied from an enquiry made in this behalf from the State Government or otherwise that the press proposed to be started does not bear a title which is the same as, or similar to, that of any other press in existence in the State of Himachal Pradesh.”

**4. Repeal and savings.**—The Press and Registration of Books (Punjab Amendment) Act, 1942 (14 of 1942) and the Press and Registration of Books (Punjab Amendment) Act, 1957 (15 of 1957) as in force in the areas added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966 (31 of 1966) are hereby repealed:

Provided that anything done or any action taken in exercise of the powers conferred by or under the provisions of the Acts so repealed shall be the extent of its being consistent with the provisions of this Act be deemed to have been done or taken in exercise of the powers conferred by or under this Act, as if this Act was in force on the day on which such thing was done or action taken.

## RULES AND NOTIFICATIONS

UNDER

### THE PRESS AND REGISTRATION OF BOOKS AND NEWS- PAPERS ACT, 1867

### THE HIMACHAL PRADESH PRESS AND REGISTRATION OF BOOKS AND NEWSPAPERS RULES, 1971

HOME DEPARTMENT

NOTIFICATION

*Shimla-2, the 23rd December, 1971*

**No. 6-16/63/Home.**—In supersession of the Himachal Pradesh Government notification No.C. 88-2/51, dated the 23rd May, 1951 and the rules in so far these are applicable to the areas of the erstwhile Punjab State now merged in Himachal Pradesh after the re-organisation of the Punjab State, published *vide* Punjab Government notification No. 43-PB-(C)-58/1609, dated the 23rd January, 1958, and in exercise of the powers conferred by section 20 of the Press and Registration of Books and Newspapers Act, 1867, the Government, Himachal Pradesh, is pleased to make the following rules, namely :—

1. (i) These rules may be called the Himachal Pradesh Press and Registration of Books and Newspapers Rules, 1971.

(ii) They shall come into force at once.

2. In these rules—

‘Act’ means the Press and Registration of Books and Newspapers Act, 1867 (Act XXV of 1867), as amended from time to time.